

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CA (CAA) NO. 05/Chd/Hry./2017**

In the matter of:

Sections 230-232 read with Section 66 and other applicable provisions of the Companies Act, 2013 and read with Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.

In the matter of scheme of Arrangement between:

Kajaria Securities Private Limited. .... Applicant/Transferor Co.

And

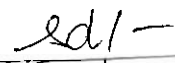
M/s. Kajaria Ceramics Limited. .... Applicant Transferee Co.

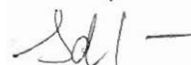
And

Their respective shareholders and creditors.

Present: - Ms. Munisha Gandhi, Sr. Advocate with Ms. Salina Chalana, Advocate for application-companies.

Learned Senior counsel for the applicant-companies seeks time to file affidavits of authorised representatives of both the companies disclosing if there is any other Sectoral Regulator(s) apart from the Statutory Authorities mentioned in the Companies (Compromises, Arrangements and Amalgamation) Rules, 2016. List the matter on 04.05.2017. The compliance be made at least one day before the date fixed.

  
\_\_\_\_\_  
(Justice R.P. Nagrath)  
Member (Judicial)

  
\_\_\_\_\_  
(Deepa Krishan)  
Member (Technical)

April 28, 2017  
✓ saini